

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3167
TO BE ANSWERED ON 31.12.2018**

Exemption for NEET

3167. SHRI FEROZE VARUN GANDHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is planning to remove the exemption on institutions established through Acts of Parliament to be a part of National Eligibility-cum-Entrance Test (NEET);
- (b) if so, the details thereof including timeline and if not, the reasons therefor;
- (c) whether the Government is planning to undertake a study to explore the method in which NEET is affecting students from State Boards of Education in States such as Andhra Pradesh, Gujarat, Karnataka, West Bengal and Tamil Nadu and if so, the details thereof;
- (d) whether the Government is aware that many coaching institutes for NEET have opened up across the country, charging exorbitant fees which students from disadvantaged backgrounds cannot afford;
- (e) if so, whether the Government is planning to conduct free coaching for NEET examination in cooperation with States; and
- (f) if so, the steps taken by the Government to help students for preparation of the said examination from State Boards?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (f): As per information provided by the Ministry of Health & Family Welfare, NEET was introduced through an amendment in the Indian Medical Council Act, 1956 and is applicable to medical colleges and institutions governed by it. Institutions of National Importance (INIs) are established through separate Acts of Parliament and do not come under the purview of Medical Council of India. These institutions may take admissions on the basis of their own entrance examination. Central Board of Secondary Education (CBSE) has informed that the syllabus of NEET is based on Common Core Syllabus of Class 11 and Class 12 as brought out by National Council of Educational Research and Training (NCERT). Subjects, chapters and topics are as per guidelines of Medical Council of India. Private Coaching Institutes do not come under the purview of the Ministry of Human Resource Development. Many of these operate at the school level and hence are under the direct purview of the State Governments. Accordingly, all State Governments have been asked to take steps for effective regulation of such centres in the interest of the students.
